

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1236/2016

IN THE MATTER OF:

Mr. Nitin KhandelwalPetitioner
v.
Maini Construction Equipments Pvt. LtdRespondent

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. H.L. Tiku, Senior Advocate with Mr. Ankit Sibbal and Mr. Prashant Neal, Advocates for RP

For the Respondent:

ORDER

C.A. No. 20(PB)/2018

Learned counsel for the Resolution Professional states that advance notice was given to the respondent bank i.e. State Bank of India. However, no one has put in appearance.

Let notice to the non applicant-respondent Bank returnable on 18.01.2018 be issued.

Process dasti.

List for further consideration on 18.01.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet